

other foreigners. All the Foreigners Registration Officers in the Districts have been authorised to grant residential permits upto 3 months or 6 months to the British nationals etc. already in India before the amendment of the Rules, on the merits of each case.

(c) According to information available, Foreigners Registration Officers at Delhi and Bombay granted Residential permits to 1174 and 66 British Nationals respectively for varying periods, for purposes like tourism, staying with relations, business, study, service etc.

(d) and (e) The grounds usually advanced for long term stay with a view to permanent settlement and acquisition of Indian citizenship are.

- (i) Indian origin of applicants
- (ii) Indian citizenship of spouses
- (iii) Links and ties of an abiding nature in India, etc.

It has been reported that 337 persons in Delhi and 6 persons in Bombay have requested for long term stay facility with a view to permanent settlement. Their cases will be decided by the competent authorities after due processing.

Establishment of Dr. Ambedkar Memorial Museum in Delhi

4306. SHRI HIRALAL R. PARMAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received representations from voluntary social organisations including individuals and Delhi Scheduled Castes Welfare Association (Regd) Ambedkar Bhawan, New Delhi for establishment for "Dr. Ambedkar Memorial Museum" in Delhi at 26, Alipur Road; and

(b) if so, the reaction of Government thereto and the action proposed to be taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) A copy of the representation has been forwarded to Delhi Administration who has informed us that the matter is under consideration by the Office of the Director of Archives, Delhi Administration.

Revision of Rates of Pre-Matric Scholarships

4307. SHRI HIRALAL R. PARMAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether all Union Territory Administrations/State Governments get the prior approval of Government for upward revision of rates of Scholarship for wards of Scheduled Castes/Scheduled Tribes and fixing the ceiling of income of the parents for eligibility of pre-matric stage from time to time; and

(b) if so, the details of rates of scholarship and parental income ceiling revised by the Union Territory Administrations/States from time to time ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) and (b) The schemes for grant of pre-matric Scholarship to Scheduled Castes/Scheduled Tribes students are formulated and operated by the State Governments and Union Territory Administrations and NOT by the Central Government. This Ministry do not have any details.

Revision of Ceiling Line for Identifying Persons below Poverty Line

4308. SHRI HIRALAL R. PARMAR : Will the Minister of PLANNING be pleased to state :

(a) whether the amount of intake calories fixed by Government is inadequate as compared to other countries